

Himachal Pradesh Abolition Of Tax Mutarfa Act, 1966

6 of 1966

[28 April 1966]

CONTENTS

1. Short Title
2. Definition
3. Abolition Of Tax Mutarfa
4. Repeal

Himachal Pradesh Abolition Of Tax Mutarfa Act, 1966

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An Act to abolish Tax Mutarfa in Bilaspur district of Himachal Pradesh. BE it enacted by the Legislative Assembly of Himachal Pradesh in seventeenth Year of the Republic of India as follows:- 1. For Statement of Objects and Reasons, see R. H. P. Extra., dated the 8th Feb., 1966. p. 141 and for Authoritative Hindi Text see R. H. P. Extra., dated 3-7-1986 p. 1271.

1. Short Title :-

This Act may be called the Himachal Pradesh Abolition of Tax Mutarfa Act, 1966.

2. Definition :-

In this Act, the expression Tax Mutarfa means a tax by whatever name called, realized annually at different rates from different traders and professionals in Bilaspur district of Himachal Pradesh in pursuance of Rules, dated the 20th Bhadon, Sammat, 1998 made by the Durbar of the erstwhile Bilaspur State.

3. Abolition Of Tax Mutarfa :-

Tax Mutarfa is hereby abolished from the date on which this Act shall come into force.

4. Repeal :-

The Rules, dated the 20th Bhadon, Sammat, 1998 as mentioned in section 2 are hereby repealed:

Provided that this repeal shall not affect any action taken or Tax Mutarfa imposed and realized under the Rules hereby repealed, before the enforcement of this Act.